

only 2,000 and this year they have not supplied even one kg of pig iron. Thousands of workers are on the street. It is a very serious matter.

MR. DEPUTY SPEAKER : When the appropriate Ministry comes up for discussion you can speak at that time.

SHRI HANNAN MOLLAH : I have given a notice.

MR. DEPUTY SPEAKER : I will consider your notice. Please take your seat.

SHRI HANNAN MOLLAH : Ask the Minister to make a statement.

MR. DEPUTY SPEAKER : He cannot answer like that. When you have given a notice, it will be considered.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : When are we going to discuss clearance of pending projects ? It is a very important matter.

MR. DEPUTY SPEAKER : The Business Advisory Committee is there to decide.

SHRI V. SOBHANADREESWARA RAO : We have already given a notice.

MR. DEPUTY SPEAKER : If you have given, it will be considered. It will be put before the Business Advisory Committee.

Now, Papers to be Laid on the Table.  
Shri Motilal Vora.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Notification under Aircraft Act, 1934 and Statement correcting answer to SQ No. 1082 at 12-5-1988 and giving reasons for delay in correcting the reply

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : On behalf of my colleague, Shri Moti Lal Vora, I beg to lay on the Table ;

(1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :

(i) The Aircraft (First Amendment) Rules, 1988 published in Notification No. G.S.R. 399 in Gazette of India dated the 28th April, 1988 together with explanatory note thereon.

(ii) The Aircraft (Second Amendment) Rule, 1988 published in Notification No. C.S.R. 498 in Gazette of India dated the 3rd June, 1988 together with explanatory note thereon. [Placed in Library. See No. LT-6428/88]

(2) A statement (Hindi and English versions) (i) correcting the reply given on the 12th May, 1988 to Starred Question No. 1082 by Shri Jagannath Patnaik, M.P. regarding capitation fee charged by private medical colleges and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-6429/88]

#### Notifications under Central Excises and Salt Act, 1944 and Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

(i) G.S.R. 727 (E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum fixing basic excise duty on castings and cast articles of iron or steel and forgings and forged articles of steel which have undergone processes upto the proff-machining stage.

(ii) G.S.R. 771(E) and G.S.R. 773(E) published in Gazette

- of India dated the 6th July, 1988 together with an explanatory memorandum seeking to provide for the levy of excise duty in respect of the catalysts, sponge, powdered ingots and compounds and articles of precious metals manufactured on job basis only on the job charges plus the value of the fresh metal added, if any.
- (iii) G.S.R. 772(E) published in Gazette of India dated the 6th July, 1988 together with an explanatory memorandum seeking to provide for concessional rate of excise duty of 12 per cent ad-valorem on the unglazed sintered clay tiles.
- (iv) G.S.R. 775(E) published in Gazette of India dated the 7th July, 1988 together with an explanatory memorandum seeking to exclude certain photographic films and colour paper from the scope of notification No. 175/86 CE dated the 1st March, 1986 which provide for general small scale exemption on specified excisable goods.
- (v) G.S.R. 798(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to extend the excise duty exemption scheme for specified goods manufactured by small scale industries to package tea.
- (vi) G.S.R. 832(E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum regarding duty on raw naphtha.
- (vii) G.S.R. 833 (E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum regarding excise duty on rubber parts and accessories of cycle and cycle rickshaws. [Placed in Library. See No. LT—6430/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 76 (E) published in Gazette of India dated the 1st July, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on titanium dioxide in excess of 40 per cent upto 30th June, 1989.
- (ii) G.S.R. 774(E) published in Gazette of India dated the 7th July, 1988 together with an explanatory memorandum, prescribing a concessional rate of basic customs duty of 60 per cent ad valorem on jumbo rolls of graphic art films and photographic colour paper.
- (iii) G.S.R. 791(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to exempt 2, 6-DEA when imported for manufacture of butachlor from basic duty in excess of 25 per cent ad valorem.
- (iv) G.S.R. 792(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum, seeking to exempt auxiliary duty on 2, 6-DEA covered by notification No. 217/88-Customs dated the 18th July, 1988.
- (v) G.S.R. 793(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum making certain amendments to Notification No. 12/84-Customs dated the 17th January 1984, 464/86-Customs dated the 18th

August, 1986 and 16/88-Customs dated the 1st March, 1988.

- (vi) G.S.R. 794(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to omit one redundant entry, and incorporated correct technical name of one of the bulk pesticides listed in the exemption notification.
- (vii) G.S.R. 795(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to prescribe basic customs duty at the rate of 50 per cent and additional duty at the rate of 10 per cent on the spare parts of computers and computer peripherals falling under heading No. 8473.30.
- (viii) G.S.R. 796(E) published in Gazette of India dated the 18th July 1988 together with an explanatory memorandum prescribing auxiliary duty at the rate of 30 per cent on the goods covered by Notification No. 221/88-Customs dated the 18th July, 1988.
- (ix) G.S.R. 802(E) published in Gazette of India dated the 19th July, 1988 together with an explanatory memorandum prescribing basic customs duty on butachlor at 45 per cent ad valorem.
- (x) G.S.R. 803(E) published in Gazette of India dated the 19th July, 1988 together with an explanatory memorandum seeking to delete redundant entry in Notification No. 15/88-Customs dated the 1st March, 1988. [Placed in Library. See No. LT—6431/88]

**Annual Report of National Capital Region Planning Board for 1987-88**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table :

A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1987-88 under section 26 of the National Capital Region Planning Board Act, 1985. [Placed in Library. See No. LT—6432/88]

**Annual Report of New Delhi Tuberculosis Centre, New Delhi for 1986-87 and Statement for delay in laying these papers, Annual Report and Review on the working of Kidwai Memorial Institute of Oncology Bangalore for 1986-87 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to lay on the Table.

- (1) A copy on the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1986-87 along with Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—6433/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—6434/88]

**Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1988 and Notifications under Indian Standards Act, 1986**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table :

(1) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 779(E) in Gazette of India dated the 11th July, 1988, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library. See No. LT—6435/88]

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Bureau of Indian Standards Act, 1986 :

(i) S.C. 541 (E) published in Gazette of India dated the 2nd June, 1988 making certain amendments to Notification No. S.O. 278(E) published in Gazette of India dated the 1st April, 1987.

(ii) S.O. 555(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. 278(E) published in Gazette of India dated the 1st April, 1987. [Placed in Library. See No. LT—6436/88]

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 4 of the Bureau of Indian Standards Act, 1986 :

(i) S.O. 1402 published in Gazette of India dated the

7th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.

(ii) S.O. 519(E) published in Gazette of India dated the 25th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.

(iii) S.O. 544(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987. [Placed in Library. See No. LT/6437/88]

**Metalliferous Mines (Amendment) Regulations, 1988**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KISHAN MALVIYA) : I beg to lay on the Table :

A copy of the Metalliferous Mines (Amendment) Regulation, 1988 (Hindi and English versions) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 7th June, 1988 under section 61A of the Mines Act, 1952. [Placed in Library. See No. LT—6438/88]

12.08 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 19th August, 1988, adopted the follow-